

**Central Administrative Tribunal
Principal Bench, New Delhi
OA No. 922/2019**

New Delhi this the 25th day of April, 2019

**Hon'ble Sh. Pradeep Kumar, Member (A)
Hon'ble Sh. Ashish Kalia, Member (J)**

1. Amit Rana
S/o Shri Rajesh Kumar
R/o G-75, Gali-6, Prem Nagar, Najafgarh
New Delhi-110043
Group 'B'
(Aged about 28 years)
(Physical Education Teacher)
2. Shakti Srivastava
S/o Shri Ashok Kumar Srivastava
R/o 523A/12A, Unchwa Garhi Rajapura,
Prayag Raj (Allahabad), U.P. -211002
Group 'B'
(Aged about 30 years)
(Physical Education Teacher)
3. Brijesh Manchanda
S/o Shri Laxman Swaroop Manchanda
R/o C-42, First Floor Jeewan Park,
Uttam nagar, New Delhi-110059.
Group 'B'
(Aged about 30 years)
(Physical Education Teacher)
4. Pardeep Kumar
S/o Shri Jage Ram
R/o 157C 111rd Floor, WZ,
Near City Public School, Naraina Village,
New Delhi
Group 'B'
(Aged about 36 years)
(Physical Education Teacher)
5. Sunil Kumar
S/o Shri Ramesh Kumar
R/o VPO, Mitraon, Najafgarh,
New Delhi – 110043.
Group 'B'
(Aged about 30 years)
(Physical Education Teacher)

6. Nidhi Sachdeva
 D/o Shri Rakesh,
 R/o B-35/1, New Govind Pura
 Street No.12, Delhi – 110051

Group 'B'
 (Aged about 29 years)

(Candidates to the post of Physical Education
 Teacher)

(By Advocate : Sh. Ajesh Luthra)
 Versus

1. Govt. of NCT of Delhi
 Through its Chief Secretary
 5th Floor, Delhi Sachivalaya
 New Delhi.
2. Delhi Subordinate Services Selection Board
 Through its Chairman
 Government of NCT of Delhi
 FC-18, Institutional Area, Karkardooma,
 Delhi-110 092
3. `Directorate of Education
 Through its Director
 (GNCT of Delhi)
 Old Secretariat, Delhi – 110054. ...Respondents

(By Advocate : Ms. Esha Mazumdar)

ORDER (ORAL)

Sh. Pradeep Kumar, M(A)

The respondents had conducted a recruitment examination wherein the correctness of certain questions and their answers as per model answer key, became a subject matter of dispute and came to be adjudicated in several OAs namely OA No. 580/2019 and batch, and those OAs were decided in a common order on 14.03.2019 and it was directed

that question Nos. 44, 119, 182, 183 & 200 be sent to body of experts for final decision and the recruiting agency was to take follow up action accordingly. It is reported that these directions have been complied with.

2. In the instant OA, the applicants had raised similar dispute in respect of question No. 135 in the same examination. The respondents have submitted their counter reply. However, this is not clarifying whether question No. 135 was also referred to body of experts.

3. Accordingly, we viewed it appropriate that same action as was taken in OA No. 580/2019 decided on 1403.2019 be taken by the respondents in respect of Question No. 135 also within a time period of three weeks and take appropriate follow up action.

The OA is accordingly, disposed off with the same directions as were passed in OA 580/2019 and batch. The applicants shall have liberty to approach the Tribunal, in case some grievance still subsists.

Order **dasti**.

(Ashish Kalia)
Member (J)

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(Sh. Pradeep Kumar)
Member (A)

